## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

## O.A. No. 62/1451/2021



This the 23<sup>rd</sup> day of September, 2021

## HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Firdous Ahmad Wani S/o Mohammad Sultan Wani, R/o Wani Mohalla Nadihal, District Baramullah. .....Applicant (Advocate:- Mr.Mir Javid) Versus 1. Union Territory of Jammu & Kashmir through Commissioner-cum-Secretary. Department of School Education, Civil Secretariat, Jammu/Srinagar-190001. 2. Director, School Education, Kashmir/Srinagar -190001. 3. Chief Education Officer, Baramulla. 4. Zonal Education Officer, Nihalpora, Baramulla 193101. 5. Nodal Officer Family Feud wing Directorate of School Education Kashmir-190001. .....Respondents (Advocate: Mr. Amit Gupta, AAG) ORDER

## (Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicant submits that the applicant will be satisfied if an opportunity is given to him to submit a representation, on which the

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respondents shall take a decision in a time bound manner by passing a reasoned and speaking order.

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- 2. In view of the aforesaid submission of the learned counsel for the applicant, the applicant is granted liberty to submit a representation within next 7 days and on receipt of the same, the respondents shall pass a reasoned and speaking order within a period of two weeks thereafter. A copy of the said decision shall be advised to the applicant, who shall retain liberty to agitate the matter if some grievance still subsists.
- 3. The Original Application is disposed of as above. No costs.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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